

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD**

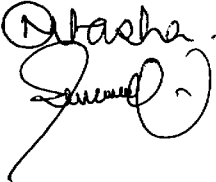
TP 98 of 2019 [CP(IB) 501 of 2019]

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.01.2020**

Name of the Company: Shobhit Ram Sahu & Ors
V/s
Sai Prakash Properties Development Ltd

Section of the Companies Act : Section 7 of insolvency & Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Natasha Dhruvan Shah with SUNIL BHAVSAR	Applicant.	Applicant	
2.				


ORDER

The Applicant is represented through its Learned Counsel.

Adv. Ms. Natasha Dhruvan Shah along with the Sunil Bhavsar appear for the Operational Creditor. She seeks time to carry out the necessary amendment in the petition, keeping in view of the subsequent amendment made in the Insolvency & Bankruptcy Code. Therefore, liberty is granted.

List the matter on 30.01.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 3rd day of January, 2020